

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2396
ANSWERED ON:09.05.2016
Educational Institutions under Ambit of RTI Act
Saini Shri Raj Kumar

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) Whether it is a fact that some educational institutions in the country are not covered under Right to Information (RTI) Act, 2005;
- (b) If so, the details thereof;
- (c) Whether the Government proposes to review this matter and if so, the details thereof;
- (d) Whether the Madarsas are kept out of the purview of Right to Information Act; and
- (e) If so, the details thereof and the reasons therefor?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SMT. SMRITI ZUBIN IRANI)

(a)to(e): Every public authority has to comply with the requirements under Section 4 of Right to Information (RTI) Act, 2005.

Public Authority is defined under Section 2 (h) of RTI Act, 2005 as follows :

"any authority or body or institution of self-government established or constituted,â€"

- (a) by or under the Constitution;
- (b) by any other law made by Parliament;
- (c) by any other law made by State Legislature;
- (d) by notification issued or order made by the appropriate Government, and includes anyâ€"
- (i) body owned, controlled or substantially financed;
- (ii) non Government Organisation substantially financed, directly or indirectly by funds provided by the appropriate Government;"

All educational institutions which come under the above definition are covered under RTI Act.